

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A.1251/95.

Dt. of Decision : 20-10-95.

N. Sattaiah

.. Applicant.

vs

1. The Sub-Divisional Officer, Telecommunication, Kamareddy.
2. The Telecom District Engineer, Nizamabad.
3. The Chief General Manager, Telecommunication, Deorsanchar Bhawan, Hyderabad.

.. Respondents.

Counsel for the Applicant : Mr. K. Venkateswara Rao

Counsel for the Respondents : Mr. N.R. Devaraj, Sr. CGSC.

CBIAAM

The Hon'ble Shri Justice V. Neeladri Rao : Vice Chairman

The Hon'ble Shri A.B. Gorathi : Member (Admn.)

23

O.A.NO.1251/95.

JUDGMENT

(AS PER HON'BLE SHRI A.B.GORTHI, MEMBER (ADMN.))

Heard Shri K.Venkateswara Rao, learned counsel for the applicant and Shri N.R.Devaraj, learned standing counsel for the respondents.

2. The applicant states that he was initially engaged as Casual Mazdoor in Telecom Department on 6.12.1986 and that he was continuously worked till 31.8.1988. Thereafter he has not been reengaged. In support of this contention that he worked during 1986-1988, he annexed some documents which are at Annexure A-1.

3. The learned standing counsel for the respondents states that he would verify the facts stated in the OA and if found to be correct, the respondents would consider the case of the applicant for reengagement in accordance with the extant instructions.

4. In view of the above, this OA is disposed of at the admission stage itself with the following directions to the respondents:-

(i) The respondents shall verify the details of work rendered by the applicant as shown in the OA. If the details are found to be correct, they ^{shall} ~~would~~ consider his case for reengagement, if there is work and in preference to freshers and others who rendered lesser number of days of service as Casual Mazdoor. For this purpose, no casual labour presently engaged will be retrenched;

contd....

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.. 3 ..

(ii) The case of the applicant will be considered for grant of temporary status and regularisation in accordance with the extant scheme/instructions.

5. The OA is ordered accordingly at the admission stage. No costs.

Ans. Report
(A.B.GORTHI)
MEMBER (ADMN.)

Neeladri
(V.NEELADRI RAO)
VICE CHAIRMAN

DATED: 20th October, 1995.
Open court dictation.

vsn.

Ans. Report
Deputy Registrar(J)CC

To

1. The Sub Divisional Officer, Telecommunication, Kamareddy.
2. The Telecom District Engineer, Nizamabad.
3. The Chief General Manager, Telecommunication, Doorsanchar Bhavan, Hyderabad.
4. One copy to Mr.K.Venkateswar Rao, Advocate, CAT.Hyd.
5. One copy to Mr.N.R.Devraj, Sr.CGSC.CAT.Hyd.
6. One copy to Library, CAT.Hyd.
7. One spare copy.

pvm

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND
A. B. Gorathi
THE HON'BLE MR. R. RANGARAJAN : M(A)

DATED: 20 - 10 - 1995

~~ORDER~~ JUDGMENT

M.A./R.A./C.A. No.

in

O.A. No. 1251/95

T.A. No.

(W.P. No.)

Admitted and Interim directions
Issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

P.V.M.

